

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

IA 2/2012 in Petition(s) for Special Leave to Appeal (Civil)
No(s).23286/2012

(From the interim order dated 03/07/2012 passed by the Division Bench of the Gauhati High Court (The High Court of Assam, Nagaland, Meghalaya, Manipur, Tripura, Mizoram and Arunachal Pradesh), Agartala Bench in CM Application no. 41 of 2012 in Writ Appeal No. 23 of 2012)

RAJU GHOSH & ORS.

Petitioner(s)

VERSUS

STATE OF TRIPURA & ORS.

Respondent(s)

(For vacating stay and office report)

Date: 21/01/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURINDER SINGH NIJJAR
HON'BLE MR. JUSTICE ANIL R. DAVE

For Petitioner(s)

Mr. Rana Mukherjee, Adv.
Ms. Daisy Hannah, Adv.
Mr. Shekhar Kumar, Adv.

For Respondent(s)

Mr. Jaideep Gupta, Sr.Adv.
Mr. Gopal Singh, Adv.
Mr. Rituraj Biswas, Adv.

UPON hearing counsel the Court made the following
O R D E R

List the special leave petition along with the interlocutory application on 29th January, 2013 for final disposal.

(Sukhbir Paul Kaur)

(Harjinder Kaur)

Court Master

Court Master

